

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 138 of 2018

IN THE MATTER OF:

Bhavnesk Kumar Kanwar & Ors.

...Appellants

Vs.

Rave Scans Pvt. Ltd. & Ors.

...Respondents

Present: For Appellants: - Mr. Milan Singh Negi, Advocate

For Respondents:- Mr. Rajive R. Raj, Advocate for R-1

ORDER

11.07.2018— Learned Counsel appearing on behalf of appellant submits that he has been instructed by the appellant to withdraw the appeal. In view of the specific development with liberty to approach the Court of Competent Jurisdiction for appropriate order. Learned counsel for the respondent has no objection for the same.

Prayer is allowed with liberty aforesaid but without any liberty to challenge the same very order before this Appellate Tribunal.

The appeal is disposed as withdrawn with aforesaid observation.

(Justice S.J. Mukhopadhaya)
Chairperson

(Justice Bansi Lal Bhat)
Member(Judicial)

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